

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 18.11.2021 AT 10.30 AM

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| TRANSFER PETITION NO. | |
| COMPANY PETITION/APPLICATION NO. | IA(IBC) 105/2021 in CP(IB) No.24/9/AMR/2020 |
| NAME OF THE COMPANY | Ceasan Glass Pvt Ltd |
| NAME OF THE PETITIONER(S) | Shika Enterprises |
| NAME OF THE RESPONDENT(S) | Ceasan Glass Pvt Ltd |
| UNDER SECTION | 9 of IBC |

Counsel for Petitioner(s):

| <small>Ries</small> | Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
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Counsel for Respondent(s):

| <small>Ries</small> | Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
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ORDER


This is an Application filed by the IRP seeking to withdraw the petition filed under Section 12(A) of IBC, 2016 read with Regulation 30(A) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, which is re-produced under:

“30-A Withdrawal of application – (1) An application for withdrawal under Section 12-A may be made to the Adjudicating Authority –

(a) before the constitution of the committee, by the applicant through the Interim Resolution Professional”

The IRP states that complete fee was received and no Bank Guarantee shall need to be called for in this Petition. Hence, recorded the same. The I.A is allowed and permission is granted to withdraw the Petition. Hence, CP(IB) No.24/9/AMR/2020 is dismissed as withdrawn.

Accordingly, CP(IB) No.24/9/AMR/2020 is disposed of.


**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**